

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (i)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Jaswant Singh, Judge of the Punjab and Haryana High Court, as a Judge of the Orissa High Court and to direct him to assume charge of his office in the Orissa High Court.


05/10/2021
(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (i)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Jaswant Singh, Judge, Punjab and Haryana High Court, Chandigarh.
- 2 The Secretary to Governor of Punjab, Chandigarh.
- 3 The Secretary to Governor of Haryana, Chandigarh.
- 4 The Secretary to Chief Minister of Punjab, Chandigarh.
- 5 The Secretary to Chief Minister of Haryana, Chandigarh.
- 6 The Secretary to Chief Justice, Punjab and Haryana High Court, Chandigarh.
- 7 The Chief Secretary, Government of Punjab, Chandigarh.
- 8 The Chief Secretary, Government of Haryana, Chandigarh.
- 9 The Registrar General, Punjab and Haryana High Court, Chandigarh.
- 10 The Accountant General, Punjab, Chandigarh.
- 11 The Accountant General, Haryana, Chandigarh.
- 12 The Secretary to Governor of Odisha, Bhubneswar.
- 13 The Secretary to Chief Minister of Odisha, Bhubneswar.
- 14 The Secretary to Chief Justice of Orissa High Court, Cuttack.
- 15 The Registrar General, Orissa High Court, Cuttack.
- 16 The Accountant General, Odisha, Bhubneswar.
- 17 The President's Secretariat, (CA.II Section), New Delhi
- 18 PS to Principal Secretary to the Prime Minister, New Delhi.
- 19 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 20 PS to ML&J/PPS to Secretary (J).
- 21 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal 5/10/2021

(Arun Kumar Aggarwal)

Section Officer (Appointments)

Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (ii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Smt. Justice Sabina, Judge of the Rajasthan High Court, as a Judge of the Himachal Pradesh High Court and to direct her to assume charge of her office in the Himachal Pradesh High Court.

MMP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (ii)

Dated: 05.10.2021.

Copy to:-

- 1 Smt. Justice Sabina, Judge of the Rajasthan High Court, Jodhpur.
- 2 The Secretary to Governor of Rajasthan, Jaipur.
- 3 The Secretary to Chief Minister of Rajasthan, Jaipur.
- 4 The Secretary to Chief Justice, Rajasthan High Court, Jodhpur.
- 5 The Chief Secretary, Government of Rajasthan, Jaipur.
- 6 The Registrar General, Rajasthan High Court, Jodhpur.
- 7 The Accountant General, Rajasthan, Jaipur.
- 8 The Secretary to Governor of Himachal Pradesh, Shimla.
- 9 The Secretary to Chief Minister of Himachal Pradesh, Shimla.
- 10 The Secretary to Acting Chief Justice of Himachal Pradesh High Court, Shimla.
- 11 The Registrar General, Himachal Pradesh High Court, Shimla.
- 12 The Accountant General, Himachal Pradesh, Shimla.
- 13 The President`s Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.k. Aggarwal

(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (iii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 5th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Sanjaya Kumar Mishra, Judge of the Orissa High Court, as a Judge of the Uttarakhand High Court and to direct him to assume charge of his office in the Uttarakhand High Court.

MJP
05/10/2021
(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (iii)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Sanjaya Kumar Mishra, Judge of the Orissa High Court, Cuttack.
- 2 The Secretary to Governor of Odisha , Bhubneswar.
- 3 The Secretary to Chief Minister of Odisha, Bhubneswar.
- 4 The Secretary to Chief Justice, Orissa High Court, Cuttack.
- 5 The Chief Secretary, Government of Odisha, Bhubneswar.
- 6 The Registrar General, Orissa High Court, Cuttack.
- 7 The Accountant General, Odisha, Bhubneswar.
- 8 The Secretary to Governor of Uttarakhand, Dehradun.
- 9 The Secretary to Chief Minister of Uttarakhand, Dehradun.
- 10 The Secretary to Chief Justice of Uttarakhand High Court, Nainital.
- 11 The Registrar General, Uttarakhand High Court, Nainital.
- 12 The Accountant General, Uttarakhand, Dehradun.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

AK Aggarwal
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (iv)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 5th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Manindra Mohan Shrivastava, Judge of the Chhattisgarh High Court, as a Judge of the Rajasthan High Court and to direct him to assume charge of his office in the Rajasthan High Court.

MJP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.


: 2 :

No.K-11019/39/2021-US.I/II (iv)

Dated: 05.10.2021.

Copy to:-

- 1 Shri Justice Manindra Mohan Shrivastava, Judge of the Chhattisgarh High Court, Bilaspur.
- 2 The Secretary to Governor of Chhattisgarh, Raipur.
- 3 The Secretary to Chief Minister of Chhattisgarh, Raipur.
- 4 The Secretary to the Acting Chief Justice, Chhattisgarh High Court, Bilaspur.
- 5 The Chief Secretary, Government of Chhattisgarh, Raipur.
- 6 The Registrar General, Chhattisgarh High Court, Bilaspur.
- 7 The Accountant General, Chhattisgarh, Raipur.
- 8 The Secretary to Governor of Rajasthan, Jaipur.
- 9 The Secretary to Chief Minister of Rajasthan, Jaipur.
- 10 The Secretary to Chief Justice of Rajasthan High Court, Jodhpur.
- 11 The Registrar General, Rajasthan High Court, Jodhpur.
- 12 The Accountant General, Rajasthan, Jaipur.
- 13 The President`s Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (v)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 5th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Ahsanuddin Amanullah, Judge of the Patna High Court, as a Judge of the Andhra Pradesh High Court and to direct him to assume charge of his office in the Andhra Pradesh High Court.

MJP
05/10/2021
(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (v)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Ahsanuddin Amanullah, Judge of the Patna High Court, Patna.
- 2 The Secretary to Governor of Bihar, Patna.
- 3 The Secretary to Chief Minister of Bihar, Patna.
- 4 The Secretary to Chief Justice, Patna High Court, Patna.
- 5 The Chief Secretary, Government of Bihar, Patna.
- 6 The Registrar General, Patna High Court, Patna.
- 7 The Accountant General, Bihar, Patna.
- 8 The Secretary to Governor of Andhra Pradesh, Amravati.
- 9 The Secretary to Chief Minister of Andhra Pradesh, Amravati.
- 10 The Secretary to Chief Justice of Andhra Pradesh High Court, Amravati.
- 11 The Registrar General, Andhra Pradesh High Court, Amravati
- 12 The Accountant General, Andhra Pradesh, Amravati.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.k. Aggarwal 5/10/2021
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (vi)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 5th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Ujjal Bhuyan, Judge of the Bombay High Court, as a Judge of the Telangana High Court and to direct him to assume charge of his office in the Telangana High Court.

MJP
05/10/2021
(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (vi)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Ujjal Bhuyan, Judge of the Bombay High Court, Mumbai.
- 2 The Secretary to Governor of Maharashtra, Mumbai.
- 3 The Secretary to Governor of Goa, Panaji.
- 4 The Secretary to Chief Minister of Maharashtra, Mumbai.
- 5 The Secretary to Chief Minister of Goa, Panaji.
- 6 The Secretary to Chief Justice, Bombay High Court, Mumbai.
- 7 The Chief Secretary, Government of Maharashtra, Mumbai.
- 8 The Chief Secretary, Government of Goa.
- 9 The Registrar General, Bombay High Court, Mumbai.
- 10 The Accountant General, Maharashtra, Mumbai.
- 11 The Secretary to Governor of Telangana, Hyderabad.
- 12 The Secretary to Chief Minister of Telangana, Hyderabad.
- 13 The Secretary to the Acting Chief Justice of Telangana High Court, Hyderabad.
- 14 The Registrar General, Telangana High Court, Hyderabad
- 15 The Accountant General, Telangana, Hyderabad.
- 16 The President's Secretariat, (CA.II Section), New Delhi
- 17 PS to Principal Secretary to the Prime Minister, New Delhi.
- 18 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 19 PS to ML&J/PPS to Secretary (J).
- 20 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) 5/10/21
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (vii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Paresh Ravishanker Upadhyay, Judge of the Gujarat High Court, as a Judge of the Madras High Court and to direct him to assume charge of his office in the Madras High Court.

MVP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (vii)

Dated: 05.10.2021.

Copy to:-

- 1 Shri Justice Paresh Ravishanker Upadhyay, Judge of the Gujarat High Court at Sola, Ahmedabad.
- 2 The Secretary to Governor of Gujarat, Gandhinagar.
- 3 The Secretary to Chief Minister of Gujarat, Gandhinagar.
- 4 The Secretary to the Acting Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
- 5 The Chief Secretary, Government of Gujarat, Gandhinagar.
- 6 The Registrar General, Gujarat High Court, at Sola, Ahmedabad.
- 7 The Accountant General, Gujarat, Gandhinagar.
- 8 The Secretary to Governor of Tamil Nadu, Chennai.
- 9 The Secretary to Chief Minister of Tamil Nadu, Chennai.
- 10 The Secretary to Chief Justice of Madras High Court, Chennai.
- 11 The Registrar General, Madras High Court, Chennai
- 12 The Accountant General, Tamil Nadu, Chennai.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

Ak Aggarwal 05/10/21.
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (viii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Mamidanna Satya Ratna Sri Ramachandra Rao, Judge of the Telangana High Court, as a Judge of the Punjab and Haryana High Court and to direct him to assume charge of his office in the Punjab and Haryana High Court.

MJP
05/10/2021

(Rajinder Kashyap)
Additional Secretary to the Government of India
Tele: 23383037

To


The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (viii)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Mamidanna Satya Ratna Sri Ramachandra Rao, Judge of the Telangana High Court, Hyderabad.
- 2 The Secretary to Governor of Telangana, Hyderabad.
- 3 The Secretary to Chief Minister of Telangana, Hyderabad.
- 4 The Secretary to the Acting Chief Justice, Telangana High Court, Hyderabad.
- 5 The Chief Secretary, Government of Telangana, Hyderabad.
- 6 The Registrar General, Telangana High Court, Hyderabad.
- 7 The Accountant General, Telangana, Hyderabad.
- 8 The Secretary to Governor of Punjab, Chandigarh.
- 9 The Secretary to Governor of Haryana, Chandigarh.
- 10 The Secretary to Chief Minister of Punjab, Chandigarh.
- 11 The Secretary to Chief Minister of Haryana, Chandigarh.
- 12 The Secretary to Chief Justice of Punjab & Haryana High Court, Chandigarh.
- 13 The Registrar General, Punjab & Haryana High Court, Chandigarh
- 14 The Accountant General, Punjab, Chandigarh.
- 15 The Accountant General, Haryana, Chandigarh.
- 16 The President's Secretariat, (CA.II Section), New Delhi
- 17 PS to Principal Secretary to the Prime Minister, New Delhi.
- 18 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 19 PS to ML&J/PPS to Secretary (J).
- 20 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal)

Section Officer (Appointments)

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(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (ix)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Arindam Sinha, Judge of the Calcutta High Court, as a Judge of the Orissa High Court and to direct him to assume charge of his office in the Orissa High Court.

MJP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (ix)

Dated: 05.10.2021.

Copy to:-

- 1 Shri Justice Arindam Sinha, Judge of the Calcutta High Court, Kolkata.
- 2 The Secretary to Governor of West Bengal, Kolkata.
- 3 The Secretary to Chief Minister of West Bengal, Kolkata.
- 4 The Secretary to the Acting Chief Justice, Calcutta High Court, Kolkata.
- 5 The Chief Secretary, Government of West Bengal, Kolkata.
- 6 The Registrar General, Calcutta High Court, Kolkata.
- 7 The Accountant General, West Bengal, Kolkata.
- 8 The Secretary to Governor of Odisha, Bhubaneswar.
- 9 The Secretary to Chief Minister of Odisha, Bhubaneswar.
- 10 The Secretary to Chief Justice of Orissa High Court, Cuttack.
- 11 The Registrar General, Orissa High Court, Cuttack.
- 12 The Accountant General, Odisha, Bhubaneswar.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal 05/10/2021.

(Arun Kumar Aggarwal)

Section Officer (Appointments)

Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (x)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Ananta Manohar Badar, Judge of the Kerala High Court, as a Judge of the Patna High Court and to direct him to assume charge of his office in the Patna High Court.

myp
05/10/2021
(Rajinder Kashyap)

**Additional Secretary to the Government of India
Tele: 23383037**

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (x)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Ananta Manohar Badar, Judge of the Kerala High Court, Ernakulam (Kochi).
- 2 The Secretary to Governor of Kerala, Thiruvananthapuram.
- 3 The Secretary to Chief Minister of Kerala, Thiruvananthapuram.
- 4 The Secretary to Chief Justice, Kerala High Court, Ernakulam (Kochi).
- 5 The Chief Secretary, Government of Kerala, Thiruvananthapuram.
- 6 The Registrar General, Kerala High Court, Ernakulam (Kochi).
- 7 The Accountant General, Kerala, Thiruvananthapuram.
- 8 The Secretary to Governor of Bihar, Patna.
- 9 The Secretary to Chief Minister of Bihar, Patna.
- 10 The Secretary to Chief Justice of Patna High Court, Patna.
- 11 The Registrar General, Patna High Court, Patna.
- 12 The Accountant General, Bihar, Patna.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (**www.doj.gov.in**).

(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (xi)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 5th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Yashwant Varma, Judge of the Allahabad High Court, as a Judge of the Delhi High Court and to direct him to assume charge of his office in the Delhi High Court.

MYP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (xi)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Yashwant Varma, Judge of the Allahabad High Court, Allahabad.
- 2 The Secretary to Governor of Uttar Pradesh, Lucknow.
- 3 The Secretary to Chief Minister of Uttar Pradesh, Lucknow.
- 4 The Secretary to Chief Justice, Allahabad High Court, Allahabad.
- 5 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 6 The Registrar General, Allahabad High Court, Allahabad.
- 7 The Accountant General, Uttar Pradesh, Lucknow.
- 8 The Secretary to Lt. Governor of Govt. of NCT of Delhi, Delhi.
- 9 The Secretary to Chief Minister of Govt. of NCT of Delhi, Delhi.
- 10 The Secretary to Chief Justice of Delhi High Court, Delhi.
- 11 The Registrar General, Delhi High Court, Delhi.
- 12 The Chief Secretary to Govt. of NCT of Delhi, Delhi.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal) 5/10/21.

Section Officer (Appointments)

Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (xii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Vivek Agarwal, Judge of the Allahabad High Court, as a Judge of the Madhya Pradesh High Court and to direct him to assume charge of his office in the Madhya Pradesh High Court.

myp
05/10/2021

(Rajinder Kashyap)

**Additional Secretary to the Government of India
Tele: 23383037**

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (xii)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Vivek Agarwal, Judge of the Allahabad High Court, Lucknow.
- 2 The Secretary to Governor of Uttar Pradesh, Lucknow.
- 3 The Secretary to Chief Minister of Uttar Pradesh, Lucknow.
- 4 The Secretary to Chief Justice, Allahabad High Court, Allahabad.
- 5 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 6 The Registrar General, Allahabad High Court, Allahabad.
- 7 The Accountant General, Uttar Pradesh, Lucknow.
- 8 The Secretary to Governor of Madhya Pradesh, Bhopal.
- 9 The Secretary to Chief Minister of Madhya Pradesh, Bhopal.
- 10 The Secretary to Chief Justice of Madhya Pradesh High Court, Jabalpur.
- 11 The Registrar General, Madhya Pradesh High Court, Jabalpur.
- 12 The Accountant General, Madhya Pradesh, Bhopal.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(Arun Kumar Aggarwal)

Section Officer (Appointments)

Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (xiii)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Chandra Dhari Singh, Judge of the Allahabad High Court, as a Judge of the Delhi High Court and to direct him to assume charge of his office in the Delhi High Court.

RK
05/10/2021

(Rajinder Kashyap)

**Additional Secretary to the Government of India
Tele: 23383037**

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (xiii)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Chandra Dhari Singh, Judge of the Allahabad High Court, Allahabad.
- 2 The Secretary to Governor of Uttar Pradesh, Lucknow.
- 3 The Secretary to Chief Minister of Uttar Pradesh, Lucknow.
- 4 The Secretary to Chief Justice, Allahabad High Court, Allahabad.
- 5 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 6 The Registrar General, Allahabad High Court, Allahabad.
- 7 The Accountant General, Uttar Pradesh, Lucknow.
- 8 The Secretary to Lt. Governor of Govt. of NCT of Delhi, Delhi.
- 9 The Secretary to Chief Minister of Govt. of NCT of Delhi, Delhi.
- 10 The Secretary to Chief Justice of Delhi High Court, Delhi.
- 11 The Registrar General, Delhi High Court, Delhi.
- 12 The Chief Secretary to Govt. of NCT of Delhi, Delhi.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) *JK*
Section Officer (Appointments)
Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (xiv)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Anoop Chitkara, Judge of the Himachal Pradesh High Court, as a Judge of the Punjab and Haryana High Court and to direct him to assume charge of his office in the Punjab and Haryana High Court.

MMP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No.K-11019/39/2021-US.I/II (xiv)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Anoop Chitkara, Judge of the Himachal Pradesh High Court, Shimla.
- 2 The Secretary to Governor of Himachal Pradesh, Shimla.
- 3 The Secretary to Chief Minister of Himachal Pradesh, Shimla.
- 4 The Secretary to Chief Justice, Himachal Pradesh High Court, Shimla.
- 5 The Chief Secretary, Government of Himachal Pradesh, Shimla.
- 6 The Registrar General, Himachal Pradesh High Court, Shimla.
- 7 The Accountant General, Himachal Pradesh, Shimla.
- 8 The Secretary to Governor of Punjab, Chandigarh.
- 9 The Secretary to Governor of Haryana, Chandigarh.
- 10 The Secretary to Chief Minister of Punjab, Chandigarh.
- 11 The Secretary to Chief Minister of Haryana, Chandigarh.
- 12 The Secretary to Chief Justice of Punjab & Haryana High Court, Chandigarh.
- 13 The Registrar General, Punjab & Haryana High Court, Chandigarh
- 14 The Accountant General, Punjab, Chandigarh.
- 15 The Accountant General, Haryana, Chandigarh.
- 16 The President`s Secretariat, (CA.II Section), New Delhi
- 17 PS to Principal Secretary to the Prime Minister, New Delhi.
- 18 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 19 PS to ML&J/PPS to Secretary (J).
- 20 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

AK Aggarwal 5/10/21
(Arun Kumar Aggarwal)

Section Officer (Appointments)

Tele: 23383037

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11019/39/2021-US.I/II (xv)

Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th October, 2021.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Ravi Nath Tilhari, Judge of the Allahabad High Court, as a Judge of the Andhra Pradesh High Court and to direct him to assume charge of his office in the Andhra Pradesh High Court.

MJP
05/10/2021

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tele: 23383037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

: 2 :

No.K-11019/39/2021-US.I/II (xv)

Dated: 05.10.2021

Copy to:-

- 1 Shri Justice Ravi Nath Tilhari, Judge of the Allahabad High Court, Lucknow.
- 2 The Secretary to Governor of Uttar Pradesh, Lucknow.
- 3 The Secretary to Chief Minister of Uttar Pradesh, Lucknow.
- 4 The Secretary to Chief Justice, Allahabad High Court, Allahabad.
- 5 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 6 The Registrar General, Allahabad High Court, Allahabad.
- 7 The Accountant General, Uttar Pradesh, Lucknow.
- 8 The Secretary to Governor of Andhra Pradesh, Amravati.
- 9 The Secretary to Chief Minister of Andhra Pradesh, Amravati.
- 10 The Secretary to Chief Justice of Andhra Pradesh High Court, Amravati.
- 11 The Registrar General, Andhra Pradesh High Court, Amravati.
- 12 The Accountant General, Andhra Pradesh, Amravati.
- 13 The President's Secretariat, (CA.II Section), New Delhi
- 14 PS to Principal Secretary to the Prime Minister, New Delhi.
- 15 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 16 PS to ML&J/PPS to Secretary (J).
- 17 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) 5/10/21

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